

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 127 of 2013

Dated : 19th September, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

M/s Lafarge India Pvt. Ltd. Appellant(s)

Versus

**Chhattisgarh State Electricity Regulatory
Commission & Anr. Respondent(s)**

Counsel for the Appellant(s) : Ms. Surbhi Sharma

**Counsel for the Respondent(s) : Mr. C.K. Rai
Mr. Mahipal with
Mr. Vivek Ganodwale (Rep.)
for R-1
Ms. Suparna Srivastava for R-2**

ORDER

Again the learned counsel for the Appellant seeks some more time to file the Rejoinder despite the fact that the reply has been filed as early as on 13.09.2013.

As a last chance, the time is granted and the learned counsel for the Appellant is directed to file the Rejoinder on or before 30.09.2013 after serving copy on the other side.

Post the matter for hearing on **03.10.2013**.

**(V.J. Talwar)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**